

ORDER

As per instructions contained in Hon'ble High Court's letter No. 42/RG/Spl./Misc. dated 09.10.2020 and in supersession of previous order dated 29.09.2020 of this office, the duty roster of all Judicial Courts functioning in Sonipat Sessions Division is hereby modified for the period from 13.10.2020 to 31.10.2020 and accordingly, the following Judicial Officers, on rotation basis, shall perform duty in Sonipat Sessions Division from 13.10.2020 to 31.10.2020 as per roster mentioned below against each, and shall work from home during the remaining period including working Saturdays. The other instructions of all previous orders shall remain unchanged.

| Sr. No. | Name of the Judicial Officers with designation | Duty Period |
|---------|--|---|
| 1 | Sh. Y.S. Rathor, D&SJ, Sonipat | 13.10.2020, 14.10.2020, 19.10.2020, 20.10.2020, 26.10.2020, 27.10.2020 and 30.10.2020. |
| 2 | Sh. Desh Raj Chalia, AD&SJ, Sonipat | |
| 3 | Sh. Rajesh Sharma, AD&SJ, Sonipat | |
| 4 | Dr. Parminder Kaur, AD&SJ, Sonipat | |
| 5 | Sh. Ashwani Kumar, AD&SJ, Sonipat | 15.10.2020, 16.10.2020, 21.10.2020, 22.10.2020, 23.10.2020, 28.10.2020 and 29.10.2020. |
| 6 | Sh. Devinder Singh, AD&SJ, Sonipat | |
| 7 | Sh. Rajesh Gupta, AD&SJ, Sonipat | |
| 8 | Sh. Rahul Bishnoi, AD&SJ, Sonipat | |
| 9 | Sh. Saurabh Gupta, CJ (SD)/ACJM, Sonipat | 13.10.2020, 15.10.2020, 17.10.2020, 19.10.2020, 21.10.2020, 23.10.2020, 25.10.2020, 27.10.2020, 29.10.2020, 31.10.2020. |
| 10 | Sh. Ashok Kumar, CJ (JD)/JMIC, Sonipat | |
| 11 | Ms. Manvika Yadav, ACJ (SD)/JMIC, Sonipat | 14.10.2020, 16.10.2020, 18.10.2020, 20.10.2020, 22.10.2020, 24.10.2020, 26.10.2020, 28.10.2020 and 30.10.2020. |
| 12 | Sh. Vinay Kakran, CJ (JD)/JMIC, Sonipat | |
| 13 | Ms. Harsha Sharma, CJ (JD)/JMIC, Sonipat | |
| 14 | Sh. Sachin Yadav, ACJ (SD)/SDJM, Gohana | 13.10.2020, 15.10.2020, 17.10.2020, 19.10.2020, 21.10.2020, 23.10.2020, 25.10.2020, 27.10.2020, 29.10.2020, 31.10.2020. |
| 15 | Ms. Vinti, CJ (JD)/JMIC, Gohana | 14.10.2020, 16.10.2020, 18.10.2020, 20.10.2020, 22.10.2020, 24.10.2020, 26.10.2020, 28.10.2020 and 30.10.2020 |
| 16 | Ms. Jogindri, ACJ (SD)/SDJM, Kharkhoda | 13.10.2020 to 31.10.2020 |
| 17 | Sh. Vishal, ACJ (SD)/SDJM, Ganaur | 13.10.2020 to 31.10.2020 |



It is pertinent to mention here that the urgent work in the absence of Ms. Manvika Yadav, ACJ (SD)-cum-PM, JJB, Sonipat, after 05:00 p.m. on each day of her duty shall be dealt with by the next senior Magistrate-on-Duty.

The urgent work of the Family Courts functioning in Sonipat Sessions Division during the period from 13.10.2020 to 31.10.2020 shall be attended at Sonipat by both the Presiding Officers of Family Courts, as under:-

| Sr. No. | Name of the Judicial Officers with designation | Duty Period |
|---------|---|--|
| 1 | Sh. Sanjeev Jindal, Principal Judge, Family Court, Sonipat | 14.10.2020, 16.10.2020, 20.10.2020, 22.10.2020, 26.10.2020, 28.10.2020 and 30.10.2020. |
| 2 | Ms. Sonika, Additional Principal Judge, Family Court, Sonipat | 13.10.2020, 15.10.2020, 19.10.2020, 21.10.2020, 23.10.2020, 27.10.2020 and 29.10.2020. |

Apart from the urgent categories of cases, which have already been allowed to be filed in Sonipat Sessions Division keeping in view the prevailing situation arisen out due to outbreak of COVID-19, the filing of non-urgent case has already been allowed in Sonipat Sessions Division vide order dated 12.06.2020.

The urgent matters are already being taken up through virtual/physical hearing. Henceforth, the proceedings in the following category of cases shall also be conducted through physical hearing provided the learned counsel for the parties give their consent in the concerned Court to appear for physical hearing:-

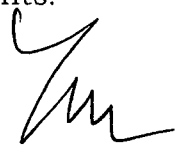
1. Session Trial cases including NDPS Act cases in which accused are in custody for more than one year or Sessions Cases which are at the stage of defence evidence and arguments, irrespective of the fact that accused are on bail or in custody.
2. MACT cases including filing of written statement, recording of evidence preferably through Local Commissioner and their final disposal.
3. Civil Appeals/Rent Appeals which are more than two years old.

4. Cases under Hindu Minority and Guardianship Act.
5. Matrimonial Cases including filing of written statement, recording of evidence preferably through Local Commissioner and their final disposal.
6. Compromise matters.
7. Magisterial trial criminal cases in which accused are in custody.
8. Cases under Section 138 of the Negotiable Instruments Act.
9. Civil Suits/Rent Petitions which are more than three years old.
10. Succession Act as well as ex-parte civil cases.

However, during the physical hearing of the cases, the guidelines/Health Advisories and other SOPs issued from time to time by the Government of India and the Government of Haryana in view of prevailing conditions including the intensity of the spread of COVID-19 pandemic be strictly followed.

A copy of this order be uploaded on the website of this office for general information of the Advocates as well as litigants.

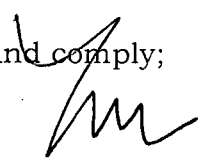
All concerned be informed accordingly.


(Y.S. Rathor)
District and Sessions Judge,
Sonipat. 13/10/2020

Endst. No. 7877 / Dated 13/10/20

Copy forwarded to:-

1. Registrar General, Punjab and Haryana, High Court, Chandigarh, for information.
2. All the Judicial Officers posted in Sonipat Sessions Division,;
3. Deputy Commissioner, Sonipat;
4. Superintendent of Police, Sonipat;
5. District Attorney, Sonipat;
6. Presidents, Bar Association, Sonipat, Gohana, Ganaur and Kharkhoda;
7. Superintendent Grade-II (Judicial) of this office;
8. Statistical Assistant of this office;
9. System Officer/Computer Clerk to note and comply; for information and necessary action.


(Y.S. Rathor)
District and Sessions Judge,
Sonipat. 13/10/2020